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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

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SECTION OFFICER (Judl.)

FORM NO. 4
 (SEE RULE 42)
 CENTRAL ADMINISTRATIVE TRIBUNAL
 GUWAHATI BENCH

ORDER SHEET

108/2005

Original Application No.

c. Petition No.

Plaintiff petition No.

Review Application No.

Plaintiffs.

Nand Kishor & 3 others

Respondents.

Union of India & 4 others

Advocates for the Applicant.

A. Ahmed

Advocates of the Respondents.

Mr. A.K. Chaudhury, Addl. C.R.S.C.

Entries of the Registry	Dated	Order of the Tribunal
	13.5.2005	Mr. A. Ahmed, learned counsel for the applicant is present. Post on 31.5.2005.
12/5/05 Fwd. Dy. Registrar 12/5/05	mb	1. Mr. P. Bhattacharya Member
6.6.05 copy of the Judgment handed over to the learned advocates for the parties.	31.5.2005 bb	2. Mr. D. D. Datta Member

*g-
G. Jagtap*
Vice-Chairman

*g-
G. Jagtap*
Vice-Chairman

3

CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH

O.A. No. 108 of 2005

DATE OF DECISION: 31-05-2005

Shri Nand Kishor & 3 Others

APPLICANT(S)

Mr. A. Ahmed

**ADVOCATE FOR THE
APPLICANT(S)**

- VERSUS -

U.O.I. & Ors.

RESPONDENT(S)

Mr. A.K.Chaudhuri,Addl.C.G.S.C

**ADVOCATE FOR THE
RESPONDENT(S)**

THE HON'BLE MR.JUSTICE G. SIVARAJAN, VICE CHAIRMAN

THE HON'BLE MR. K.V.PRAHLADAN, ADMINISTRATIVE MEMBER.

1. Whether Reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment?
4. Whether the judgment is to be circulated to the other Benches?

Judgment delivered by Hon'ble Vice-Chairman.

CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH.

Original Application No. 108 of 2005.

Date of Order: This, the 31st day of May, 2005.

THE HON'BLE MR. JUSTICE G. SIVARAJAN, VICE CHAIRMAN.

THE HON'BLE MR. K.V. PRAHLADAN, ADMINISTRATIVE MEMBER.

1. Shri Nand Kishor
Junior Engineer (HQ)
Central Water Commission
North Eastern Investigation Division - I
Rangpur Part - I
Silchar, P.O: Silchar
Assam.
2. Shri Rajesh Kumar
Junior Engineer
Central Water Commission
North Eastern Investigation Division - II
Tarangbalang
Zemabak, Aizawl-17
Mizoram.
3. Shri Pradip Kumar
Junior Engineer
Central Water Commission
North Eastern Investigation Division - II
Tarangbalang
Zemabak, Aizawl-17
Mizoram.
4. Shri Nabendu Dey
Central Water Commission
North Eastern Investigation Division - II
Tarangbalang
Zemabak, Aizawl-17
Mizoram. Applicant.

By Advocate Mr. A. Ahmed.

Versus -

1. The Union of India
Represented by the Secretary
To the Government of India
Ministry of Water Resources
Sarani Shakti Bhawan
New Delhi.

2. The Chairman
Central Water Commission
Sewa Bhawan
R.K.Puram, New Delhi - 110 066.
3. The Chief Engineer
Brahmaputra & Barak Basin
Central Water Commission
Rebika Villa, Barik Point
Shillong, Meghalaya.
4. The Executive Engineer
Central Water Commission
North Eastern Investigation Division -I
Rangpur Part I, Silchar - 9.
5. The Executive Engineer
Central Water Commission
North Eastern Investigation Division - II
Jalashaktipuram, Zemabawk
Aizawl, Mizoram-796017.

... Respondents.

By Mr. A. K. Chaudhuri, Addl. C.G.S.C.

ORDER (ORAL)

SIVARAJAN, J. (V.C.):

The applicants belong to outside N. E. Region. According to them, they were recruited to the post of Junior Engineer on all India basis at Delhi and posted for the first time at N. E. Region. According to the applicants, they were initially getting Special Duty Allowance (SDA in short) for serving in N. E. Region and the same was taken away without giving proper cause or causes. The applicants submitted representations before the 1st and 3rd respondents against the said withdrawal. They have produced three of them (Annexures - E, F & G).

2. Mr.A.Ahmed, learned counsel for the applicants submits that since the applicants were recruited on all India basis with all India transfer liability and common seniority list at the N. E. Region, they are entitled to SDA provided under the various administrative orders.



Counsel for the applicant has placed reliance on a decision of the Tribunal passed in O.A.136 of 2000.

3. We have also heard Mr. A. K. Chaudhuri, learned Addl. C. G. S. C. for the respondents. Mr. A. K. Chaudhuri, on the other hand, submits that the applicants did not satisfy the requirement for grant of SDA since they were not appointed outside N. E. Region and later posted to N. E. Region. He submits that persons belonging to outside N. E. Region initially appointed to N. E. Region were not entitled to SDA.

4. The applicants have already submitted representations before the 1st and 3rd respondents in the matter and since those representations are stated to be pending, we are of the view that this O.A. can be disposed of with directions.

5. We have already considered the question regarding grant of SDA to Central Govt. Civilian employees working in the N. E. Region in our judgment dated 31.5.2005 (this date) in O.A. No. 170 of 1999 and connected cases and have laid down the governing principles in regard to the grant of SDA to Central Govt. Civilian employees working in the N. E. Region. In the circumstances this O.A. can be disposed of at the admission stage itself with the following directions:

Since the applicants have filed separate representations before the different authority, we direct the applicants to make a common representation before the 1st respondent containing all the factual details appending the copy of this order alongwith copy of the order dated 31.5.2005 passed in O. A. 170 of 1999 & series within a period of four weeks from today. If such representation is filed, certainly the 1st respondent i.e. the Secretary to the Govt. of India, Ministry of Water Resource, New Delhi will consider the case of the applicants in

YPS

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the light of the governing principles specified in the said orders and take a decision thereon within a period of three months from the date of receipt of the representation. The decision so taken will be communicated to the applicants immediately thereafter.

The O.A. is disposed of as above.

K.V.Prahladan
(K.V.PRAHLADAN)
ADMINISTRATIVE MEMBER

G.Sivarajan
(G.SIVARAJAN)
VICE CHAIRMAN

BB

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI

(AN APPLICATION UNDER SECTION 19 OF THE CENTRAL
ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 108 OF 2005.

BETWEEN

Shri Nand Kishor & Others

...Applicants

-Versus-

The Union of India & Others

...Respondents

LIST OF DATES AND SYNOPSIS:

Annexure-A is the photocopy of one of such appointment letter issued by the Respondents to the Applicant.

Annexure-B is the photocopy of extract of Office Memorandum dated 14-12-1983.

Annexure-C is the photocopy of office Memorandum No. 20014/3/83-E.IV dated 20th April 1987.

Annexure-D is the photocopy of Office Memorandum No.F.No.11 (2)/97-E-II (B) dated 22-07-1998.

Annexure-E, F & G are some of the representations submitted by the Applicants before the Respondents.

Annexure-H is photocopy of office order No.22012/1/2005-Estt.VI Dated 07-04-2005.



This application is made against for non payment of Special Duty Allowance to the Applicants as per office Memorandum No.20014/2/83/B.IV dated 14-12-1983 and office Memorandum No.20014/3/83-E.IV dated 20th April 1987, also office Memorandum dated 22nd July 1998 issued by the Government of India, Ministry of Finance, Department of Expenditure, New Delhi. The Applicants prays before this Hon'ble Tribunal to direct the Respondents to continue the Special Duty Allowance to the Applicants from the respective dates when it was discontinued by the Respondents.

RELIEF PRAYED FOR:

That the Hon'ble Tribunal may be pleased to direct the Respondents to pay the Special Duty Allowance to the Applicants from the date when it was discontinued by the Respondents till the date when they are going to be released from North Eastern Region as per their transfer order dated 7th April 2005.

To Pass any other relief or relieves to which the Applicants may be entitled and as may be deem fit and proper by the Hon'ble Tribunal.

To pay the cost of the application.

INTERIM ORDER PRAYED FOR:

At this stage no interim order is prayed for, if the Hon'ble Tribunal deem fit may pass any order or orders.



केन्द्रीय प्रशासनिक अधिकारी
Central Administrative Tribunal

2 MAY 2005

गुवाहाटी बैचरी
Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION 19 OF THE CENTRAL
ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 168 OF 2005.

BETWEEN

1. Shri Nand Kishor,
Junior Engineer (HQ)
Central Water Commission
North Eastern Investigation Division -I,
Rangpur Part - I,
Silchar, P.O.-Silchar, Assam.
2. Shri Rajesh Kumar,
Junior Engineer,
Central Water Commission
North Eastern Investigation Division-II,
Tarangbalang,
Zemabak, Aizawl-17,
Mizoram.
3. Shri Pradip Kumar,
Junior Engineer,
Central Water Commission
North Eastern Investigation Division -II,
Tarangbalang,
Zemabak, Aizawl-17,
Mizoram.
4. Shri Nabendu Dey,
Central Water Commission
North Eastern Investigation Division -II,
Tarangbalang,
Zemabak, Aizawl-17,

Filed by
Shri Nand Kishor
through
(A. K. Ahmed)
Attorney
Application No. 168 of 2005

Mizoram.

...Applicants

-AND-

1. The Union of India represented by the Secretary to the Government of India, Ministry of Water Resource
Saran Shakti Bhawan, New Delhi.

2. The Chairman,
Central Water Commission,
Sewa Bhawan,
R. K. Puram, New Delhi-110066.

3. The Chief Engineer,
Bhrahmaputra & Barak Basin,
Central Water Commission,
Rebika Villa, Barik Point,
Shillong, Meghalaya.

4. The Executive Engineer,
Central Water Commission,
North Eastern Investigation Division -I,
Rangpur Part I, Silchar-9.

5. The Executive Engineer,
Central Water Commission,
North Eastern Investigation Division-II,
Jalashaktipuram, Zemabawk,
Aizwal, Mizoram-796017.

...Respondents

1) DETAILS OF THE APPLICATION PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:

This application is made against for non payment of Special Duty Allowance to the Applicants as per office Memorandum No.20014/2/83/B.IV dated 14-12-1983 and office Memorandum



No.20014/3/83-E.IV dated 20th April 1987, also office Memorandum dated 22nd July 1998 issued by the Government of India, Ministry of Finance, Department of Expenditure, New Delhi. The Applicants prays before this Hon'ble Tribunal to direct the Respondents to continue the Special Duty Allowance to the Applicants from the respective dates when it was discontinued by the Respondents.

2) JURISDICTION OF THE TRIBUNAL:

The Applicant declares that the subject matter of the instant application for which he wants redressal is well within the jurisdiction of the Hon'ble Tribunal.

3) LIMITATION:

The Applicant further declares that the subject matter of the instant application is within the limitation prescribed under Section 21 of the Administrative Tribunal Act 1985.

4) FACTS OF THE CASE:

Facts of the case in brief are given below:

4.1) That your humble Applicants are the citizens of India and as such they are entitled to all rights and privileges guaranteed under the Constitution of India. All the Applicants are working as Junior Engineer under Central Water Commission and they are posted in different place of North Eastern region. All of them are from outside North Eastern Region. They have been directly recruited to the post of Junior Engineer in the Central Water Commission through interview conducted on All India Basis. They also have common all India seniority.

Annexure-A is the photocopy of one of such appointment letter issued by the Respondents to the Applicant.

4.2) That your Applicants beg to state that they have not common grievances, common cause of action and the nature of relief prayed for is also same and similar and hence having regard to the facts and



circumstances they intend prefer this application jointly and accordingly they pray for grant of permission under Rule 4(5) (a) of the Central Administrative Tribunal (procedure) Rules 1987 to move this application jointly.

4.3) That your Applicants beg to state that the Government of India, Ministry of Finance, Department of Expenditure granted certain improvements and facilities to the Central Government Civilian Employees of the Central Government serving in the States and Union Territories of North Eastern Region vide Office Memorandum No.20014/3/83-IV dated 14-12-1983. In clause II of the said Office Memorandum Special (Duty) Allowance was granted to Central Government Civilian Employees, who have All India Transfer liability at the rate of Rs.25% of the basic pay subject to ceiling of Rs.400/- (Rupees Four Hundred) only per month on posting to any station in the North Eastern Region. The relevant portion of the Office Memorandum dated 14.12.1983 is quoted below:

(iii) Special (Duty) Allowance: -

“Central Government Civilian employee who have All India Transfer liability will be granted a Special (Duty) Allowance at the rate of Rs.25% of basic pay subject to a ceiling of Rs.400/- (Rupees Four Hundred) only per month on posting to any station in the North East Region. Such of these employees who are exempted from payment of Income Tax, will however not be eligible for the Special (Duty) Allowance, Special (Duty) Allowance will be in addition to any Special Pay and for allowances already being drawn subject to the condition that the total of such Special (Duty) Allowance plus Special Deputation (Duty) Allowance will not exceed Rs.400/- (Rupees Four Hundred) only per month. Special Allowance like Special Compensatory (Remote) Locality Allowance, Construction Allowance and Project Allowance and Project Allowance will be drawn separately.”

The Government of India vide another office Memorandum No.20014/3/83-E.IV dated 20th April 1987 further clarified that for the purpose of sanctioning SDA the all India transfer liability of the members in service / cadres or incumbents of any post / group of post is to be determined by applying the test of recruitment zone / promotion zone etc.



i.e. recruitment to service / cadre / posts was made on an all India basis and where the promotion is also done on the basis of an All India common seniority list for the service / cadre / posts as a whole. It was clarified that a mere clause in the appointment letters to the effect that the person concerned is liable to be transferred in anywhere in India do not make him eligible him for grant of SDA. The Govt. of India, Ministry of Finance, Department of Expenditure vide its Office Memorandum No.F.No.11 (2)/97-E-II (B) dated 22-07-1998 continued the said facilities as per recommendation of the Fifth Central Pay Commission.

Annexure-B is the photocopy of extract of Office Memorandum dated 14-12-1983.

Annexure-C is the photocopy of office Memorandum No. 20014/3/83-E.IV dated 20th April 1987.

Annexure-D is the photocopy of Office Memorandum No.F.No.11 (2)/97-E-II (B) dated 22-07-1998.

4.4) That your Applicants beg to state that as they have fulfilled the condition & criteria laid down by the Government of India, Ministry of Finance and Expenditures for payment of Special Duty Allowance and accordingly they were paid by the Respondents the Special Duty Allowance. But all of sudden the payment was discontinued by the Respondents without giving any cause or causes. Moreover the Respondents have recovered the Special Duty Allowance from the Applicant No.1 and 2. The Applicants had filed Representations before the Respondents in this regard but no action has been taken by the authority concerned for continuous payment of Special Duty Allowance. Hence your Applicants are compelled to approach this Hon'ble Tribunal for seeking justice in this matter.

Annexure-E, F & G are photocopies of some of the representations submitted by the Applicants before the Respondents.

4.5) That your Applicants beg to state that they are saddled with All India Transfer liability and seniority in terms of their offer of appointment



and with the said liabilities they have accepted for All India Transfer liability as per their respective appointment letter.

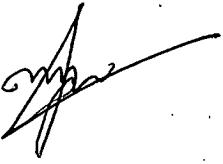
4.6) That your Applicants beg to state that they are saddled with All India Transfer Liability in terms of their offer of Appointment and with the said liabilities they have accepted the transfer order of posting from North Eastern Region to outside of this region and also from outside of this region to the North Eastern Region. Now they have been transferred to different places of India as per office order office order No.22012/1/2005-Estt.VI Dated 07-04-2005. The Applicant No.1 has been transferred from Silchar to Lucknow. The Applicant No.2 has been transferred from Silchar to Patna. The Applicant No.3 has been transferred from Aizwal to Pune and the Applicant No.4 has been transferred from Aizwal to Patna. It may be stated all the Applicants have not been in release till date from their respective office at North Eastern Region Therefore, the Applicants are in practice saddled with All India Transfer Liability and in terms of Office Memorandum dated 14-12-1983 and Memorandum dated 20th April 1987. As such they are legally entitled for grant of Special (Duty) Allowances.

Annexure-H is photocopy of office order No.22012/1/2005-Estt.VI
Dated 07-04-2005.

4.7) That your Applicants beg to state that they have fulfilled all the criteria laid down in the aforesaid Memorandum regarding payment of Special Duty Allowance, hence the Respondents can not deny the same to the Applicants without any justification.

4.8) That in the facts and circumstances of the present case the Respondents have acted illegally in total non application of mind by denying the Applicants from the said benefit of SDA. It may be stated that if the principles laid down by the Government of India in granting benefit of SDA are correctly applied then the Applicants are eligible to get this benefit without approaching this court of law.

4.9) That your Applicants beg to state that similarly situated persons are enjoying this benefit without any interruption as such the action of the Respondents is arbitrary, mala fide, whimsical and also not sustainable in the eye of law as well as on facts.



4.10) That your Applicants submit that there is no other alternative remedy and the remedy sought for if granted would be just, adequate and proper.

4.11) That this application is filed bona fide and for the cause of justice.

5) GROUNDS FOR RELIEF WITH LEGAL PROVISION:

5.1) For that, the ambit and scope of office Memorandums dated 14-12-1983, 20-04-1987 and 22-06-1988 squarely covers the present Applicants in regard to giving them the benefit of SDA. Hence the stand taken by the Respondents in regard to denial of SDA to the Applicants have no legal basis.

5.2) For that, due to the above reasons and facts, which are narrated in details, the action of the Respondents is in *prima facie* illegal, *mala fide*, arbitrary and without justification.

5.3) For that, the Applicants are practically having All India Transfer liability and seniority as such they are legally entitled to draw Special Duty Allowance as per various office memorandums in this regard.

5.4) For that, similarly situated persons who are working under the various ministry have been granted the Special Duty Allowance but the Respondents are not giving the same relief to the instant Applicants. As such, the actions of the Respondents are bad in the eye of law and also not maintainable.

5.5) For that, the all the Applicants are out side of North Eastern Region as such they are legally entitled for payment of SDA.

5.6) For that, being a model employer the Respondent cannot deny the same benefits to the instant Applicants which have been granted to the other similarly persons. As such the Respondents should extend this benefit to the Instant Applicants without approaching this Hon'ble Tribunal.



5.7) For that, it is unjust to discriminate among the employee similarly placed in the different ministry and also it is not proper to insist on every aggrieved employee to approach the court when the cause of action is identical.

5.8) For that, in any view of the matter the action of the Respondents are not sustainable in the eye of law.

The Applicants craves leave of this Hon'ble Tribunal advance further grounds the time of hearing of this instant application.

6) DETAILS OF REMEDIES EXHAUSTED:

That there is no other alternative and efficacious and remedy available to the Applicants except the invoking the jurisdiction of this Hon'ble Tribunal under Section 19 of the Administrative Tribunal Act, 1985.

7) MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT:

That the Applicants further declares that they have not filed any application, writ petition or suit in respect of the subject matter of the instant application before any other court, authority, nor any such application, writ petition of suit is pending before any of them.

8) RELIEF PRAYED FOR:

Under the facts and circumstances stated above the Applicants most respectfully prayed that Your Lordship may be pleased to admit this application, call for the records of the case, issue notices to the Respondents as to why the relief and relieves sought for the Applicant may not be granted and after hearing the parties may be pleased to direct the Respondents to give the following relieves.



8.1) That the Hon'ble Tribunal may be pleased to direct the Respondents to pay the Special Duty Allowance to the Applicants from the date when it was discontinued by the Respondents till the date when they are going to be released from North Eastern Region as per their transfer order dated 7th April 2005.

8.2) To Pass any other relief or relieves to which the Applicants may be entitled and as may be deem fit and proper by the Hon'ble Tribunal.

8.3) To pay the cost of the application.

9. INTERIM ORDER PRAYED FOR:

At this stage no interim order is prayed for, if the Hon'ble Tribunal deem fit may pass any order or orders.

10. APPLICATION IS FILED THROUGH ADVOCATE.

11. PARTICULARS OF I.P.O.

I.P.O. No. :- 20G160530
Date of Issue :- 3.5.2005
Issued from :- Guwahati G.P.O
Payable at :- Guwahati

12. LIST OF ENCLOSURES:

As stated in Index.

Verification...



VERIFICATION

I, Shri Nand Kishor, Junior Engineer (HQ), Central Water Commission, NEID-I, Silchar, P.O.-Silchar, Assam do hereby solemnly verify that I am the Applicant No.1 of the instant application and also I am authorized by the other Applicants to sign this Verification on their behalf. That the statements made in paragraph nos. 4.1, 4.2, 4.5, 4.7, 4.8, 4.9, _____ are true to my knowledge, those made in paragraph nos. 4.3, 4.4, 4.6, _____ are being matters of records are true to my information derived there from which I believe to be true and those made in paragraph 5 are true to my legal advice and rests are my humble submissions before this Hon'ble Tribunal. I have not suppressed any material facts.

And I sign this verification on this the 11th day of May 2005 at Guwahati.



Nand Kishor

Room No:528, Sewa Bhawan,
R.K. Puram, New Delhi-66,
Dated:the 14th June,1999.

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OFFICE MEMORANDUM

Subject: Recruitment to the post of Junior Engineer(C&M) in the Central Water Commission.

On the basis of interviews conducted in CWC in April, 1999, the competent authority, CWC, hereby offers Shri/Km. PRADEEP KUMAR an appointment to the post of Junior Engineer(C&M) in the Central Water Commission on a pay of Rs.5000/- per month in the scale of pay of Rs.5000-150-8000, plus other allowances admissible under the Government of India subject to the conditions laid down in rules and orders governing the grant of such allowances in force from time to time.

2. The terms of appointment are as follows:-

i. The appointment is temporary but likely to continue. He/She will be on probation for a period of two years.

ii. The appointment may be terminated at any time by a month's notice given by either side, viz., the appointee or the appointed authority without assigning any reason. The appointing authority, however, reserves the right of terminating the services of the appointee forthwith or before the expiry of the stipulated period of notice by making payment to him of a sum equivalent to the pay and allowances for the period of notice or the unexpired portion thereof.

iii. The appointment carries with it the liability to serve in any part of India or outside.

iv. Other conditions of service will be governed by the relevant rules and orders in force from time to time.

3. The appointment will further be subject to that:-

i. He/She should submit medical certificate of fitness from the Civil Surgeon in the prescribed proforma to be obtained from the Superintending Engineer (Coord.), B&BB, Shillong/ Superintending Engineer, Indus Basin, Chandigarh, alongwith statement & declaration form duly completed.

ii. Submission of a declaration in the prescribed form and in the event of the candidate's having more than one wife/husband living, the appointment will be subject to his/her being exempted from enforcement of the requirement in this behalf.

Attn: J. J. S. S. S.

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in the prescribed forms by District Magistrate or Sub-Divisional Magistrate without any adverse remarks against him/her would render him/ her unfit for Government service.

iv. Production of the following certificates in original:-

(a) Certificate of educational and other Technical qualifications.

(b) Certificate of age.

(c) Certificate in the prescribed form in support of candidates claim to belonging to Gazetted Officers/District Magistrate/Sub-Divisional Magistrate as per form enclosed.

4. If any declaration given or information furnished by the candidate proves to be false or if the candidate is found to have wilfully suppressed any material information he/she will be liable to removal from service and such other action as Government may deem necessary.

5. If he/she accepts the offer of appointment on the above terms, he/she should communicate his/her acceptance within 15 days from the date of issue of this Memorandum, to the Superintending Engineer (Coord), Brahmaputra & Barak Basin, Shillong/Superintending Engineer, Indus Basin, Chandigarh. The prescribed forms may be obtained from them and duly filled in and resubmitted for appropriate action. If no reply is received by the aforesaid date, the offer will be treated as cancelled. Further, this offer of appointment does not in any way involve any commitment for his/her appointment to the post.

6. No travelling allowance will be allowed for joining appointment/post.

✓ To.

4. Pradeep Kumar
Flat No. 140
KG-III, Vikas Puri
New Delhi-110018

B.R. Sharma
(B.R. SHARMA)
UNDER SECRETARY
TELE: 6107794

Copy to:-

1. SE(Coord), B&BB, CWC, Shillong.

2. SE(Coord), Indus Basin, Chandigarh.
Applications from the candidates who have been given offer of appointment are enclosed for further appropriate action in the matter. A set of proforma mentioned above is also enclosed for ready reference.

Attn: J.S. Attn: J.S.

Annexure-A

No. 20014/2/83/B.IV
 Government of India
 Ministry of Finance
 Department of Expenditure

New Delhi, the 14th Dec'83

OFFICE MEMORANDUM

Sub : Allowances and facilities for civilian employees of the Central Government serving in the States and Union Territories of North Eastern Region- improvements thereof.

The need for attracting and retaining the services of competent officers for service in the North Eastern Region comprising the State of Assam, Meghalaya, Manipur, Nagaland and Mizoram has been engaging the attention of the Government for some time. The Government had appointed a Committee under the Chairmanship of Secretary, Department of Personnel and Administrative Reforms, to review the existing allowances & Administrative Reforms, to review the existing allowances and facilities admissible to the various categories of Civilian Central Government employees serving in this region and to suggest suitable improvements. The recommendations of the Committee have been carefully considered by the Government and the President is now pleased to decide as follows : -

1) Term of posting/deputation :-

There will be a fixed tenure of posting of 3 years at a time for officers with service of 10 years or less and of 2 years at a time for officers with more than 10 years of service. Periods of leave, training, etc., in excess of 15 days per year will be excluded in counting the tenure period of 2/3 years. Officers, on completion of the fixed tenure of service mentioned above, may be

*Retired after
one year
Advocate*

considered for posting to a station of their choice as far as possible.

The period of deputation of the Central Government employees to the States/Union Territories of the North Eastern Region, will generally be for 3 years which can be extended in exceptional cases in视情 of public service as well as when the employee concerned is prepared to stay longer. The admissible deputation allowance will also continue to be paid during the period of deputation so extended.

ii) Weightage for Central deputation/Delegation abroad and Special mention in confidential Records:

i.ii) Special (Duty) Allowance :-

Central Government civilian employees who have all India Transfer Liability will be granted a Special (Duty) Allowance at the rate of 25 per cent of basic pay, subject to a ceiling of Rs.400/- per month on posting to any station in the North Eastern Region. Such of those employees who are exempted from payment of Income Tax will, however, not be eligible for this Special (Duty) Allowance. Special (Duty) Allowance will be in addition to any special pay and pre-Deputation (Duty) Allowance already being drawn subject to the condition that the total of such Special (Duty) Allowance plus Special pay/deputation (Duty) Allowance will not exceed Rs.400/- p.m. Special Allowance like Special Compensatory (Remote Locality) Allowance, Construction Allowance and Project Allowance will be drawn separately.

Joint Secretary to the Government of India
8d/ 8.C. BAHADUR

~~Herbal~~
Advocate

17
No. 20014/3/03-E, IV
Government of India
Ministry of Finance
Department of Expenditure

ANNEXURE: C

Annexure - C

New Delhi, the 20th April, 1987.

1. "ICE MEMORANDUM"

Subject: Allowances and facilities for civilian employees of the Central Government serving in the States and Union Territories of North Eastern Region and A & N Islands and Lakshadweep - Improvement thereof.

The undersigned is directed to refer to para 1(iii) of Ministry of Finance, Department of Expenditure O.M.No.20014/3/03-E, IV dated 14th December 1983 as amended vide Office Memorandum of even number dated 29.10.1986 on the above subject, which is reproduced below:-

1(iii) "Special(Duty) Allowance".

"Central Government civilian employees who have all-India transfer liability will be granted a special (duty) allowance at the rate of 25% of basic pay subject to a ceiling of Rs.400/- per month on posting to any station in the North Eastern Region. Special(Duty) Allowance will be in addition to any Special Pay and/or deputation(Duty) Allowance already being drawn subject to the condition that the total of such Special (Duty) Allowance plus special pay/Deputation(Duty) Allowance will not exceed Rs.400/- p.m. Special Allowance like special compensatory (remote locality) allowance, construction allowance and Project Allowance will be drawn separately."

2. Instances have been brought to the notice of this Ministry where special(duty) Allowance has been allowed to Central Government employees serving in the North East Region without the fulfilment of the condition of all India Transfer liability. This is against the spirit of orders on the subject. For the purpose of sanctioning special(duty) allowance, the all India transfer liability of the member of any service/Cadre or incumbents of any posts/group of posts has to be determined by applying tests of recruitment zone, promotion zone, etc. i.e., whether recruitment to the service/cadre/post has been made on all India basis and whether promotion is also done on the basis of the all-India zone of promotion based on common seniority for the service/cadre/post as is done. More clause in the appointment order(as is done in the case of almost all posts in the Central Secretariat) etc. to the effect that the person concerned is liable to be transferred anywhere in India does not make him eligible for the grant of special(duty) allowance.

...2/...

Attd
JL
K. S. K.

A. H. Patel
P. V. K.

3. Financial Advisors of the administrative Ministries/Departments are requested to review all such cases where the (duty) allowance has been sanctioned to the Central Government employees serving in the various offices including those of autonomous organisations located in the North East Region which are under administrative control of their Ministries/Departments.

Sd/-
(A.N.SINHA)
Director (EG)
Tele: 3011819

To

Financial Advisors of all Ministries/Departments.

Attested
J. N. Datta

New Delhi, Dated July 22, 1990.

PARAGRAPH 20

OFFICE MEMORANDUM

Annexure - D

Subject: Allowances and Special Facilities for Civilian Employees of the Central Government serving in the States and Union Territories of the North-Eastern Region and in the Andaman & Nicobar and Lakshadweep Groups of Islands - Recommendations of the Fifth Central Pay Commission.

With a view to attracting and retaining competent officers for service in the North-Eastern Region, comprising the territories of Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland and Tripura, orders were issued in this Ministry's O.M. No. 20014/3/03-E.IV dated December 14, 1983 extending certain allowances and other facilities to the Civilian Central Government employees serving in this region. In terms of paragraph 2 thereof, those orders other than those contained in paragraph 1(iv) ibid. were also to apply mutatis mutandis to the Civilian Central Government employees posted to the Andaman & Nicobar Islands. These were further extended to the Central Government employees posted to the Lakshadweep Islands in this Ministry's O.M. of even number dated March 30, 1984. The allowances and facilities were further liberalised in this Ministry's O.M. No. 20014/1G/0G/E.IV/E.II(B) dated December 1, 1988 and were also extended to the Central Government employees posted to the North-Eastern Council when stationed in the North-Eastern Region.

2. The Fifth Central Pay Commission have made certain recommendations suggesting further improvements in the allowances and facilities admissible to the Central Government employees, including Officers of the All India Services, posted in the North-Eastern Region. They have further recommended that these may also be extended to the Central Government employees, including Officers of the All India Services, posted in Sikkim. The recommendations of the Commission have been considered by the Government and the President is now pleased to decide as follows:

(i) Tenure of Posting/Deputation

The provisions in regard to tenure of posting/deputation contained in this Ministry's O.M. No. 20014/3/03-E.IV dated December 14, 1983, read with O.M. No. 20014/1G/0G-E.IV/E.II(B) dated December 1, 1988, shall continue to be applicable.

(ii) Weightage for Central Deputations/Training Abroad and Special Mention in Confidential Records

The provisions contained in this Ministry's O.M. No. 20014/3/03-E.IV dated December 14, 1983, read with O.M. No. 20014/1G/0G-E.IV/E.II(B) dated December 1, 1988, shall continue to be applicable.

(iii) Special (Duty) Allowance

Central Government Civilian employees having an "All India Transfer Liability" and posted to the specified Territories in the North-Eastern Region shall be granted the Special (Duty) Allowance at the rate of 12.5 per cent of their basic pay as prescribed in this Ministry's O.M. No. 20014/1G/0G-E.IV/E.II(B) dated December 1, 1988, but without any ceiling on its quantum. In other words, the ceiling of Rs 1,000 per month currently in force shall no longer be applicable and the condition that the aggregate of the Special (Duty) Allowance plus Special Pay/Deputation (Duty) Allowance, if any, will not exceed Rs 1,000 per month shall also be dispensed with. Other terms and conditions governing the grant of this Allowance shall, however, continue to be applicable.

In terms of the orders contained in this Ministry's O.M. No. 20022/2/00-E.II(B) dated May 24, 1989, Central Government Civilian employees having an "All India Transfer Liability" and posted to serve in the Andaman & Nicobar and Lakshadweep Groups of Islands are presently entitled to an Island Special Allowance at varying rates in lieu of the Special (Duty) Allowance admissible in the North-Eastern Region. This Allowance shall continue to be admissible to the specified category of Central Government employees at the same rates as prescribed for the different, specified areas in the O.M. dated May 24, 1989, but without any ceiling on its quantum. This Allowance shall also henceforth be termed as Island Special (Duty) Allowance. Separate orders in regard to this Allowance have been issued in this Ministry's O.M. No. 12(1)/98-E.II(B) dated July 17, 1998.

Attention is also invited in this connection to the clarificatory orders contained in this Ministry's O.M. No. 11(3)/95-E.II(B) dated January 12, 1995, which shall continue to be applicable not only in respect of the Central Government employees posted to serve in the North-Eastern Region but also to those posted to serve in the Andaman & Nicobar and Lakshadweep Groups of Islands.

Attested
J. J. Advani

20 ✓

Special Compensatory Allowances

Orders in regard to revision of the rates of various Special Compensatory Allowances, such as Family Allowance, Dad Cilmata Allowance, Tribal Area Allowance, Composite Hill Compensatory Allowance, etc., which are location-specific, have either been separately issued or are under issue based on the Government decisions on the recommendations of the Fifth Central Pay Commission relating to these allowances. These orders shall apply to the eligible Central Government employees posted in the specified territories in the North-Eastern Region, Andaman & Nicobar Islands and Lakshadweep Islands, depending on the area(s) of their posting and subject to the observance of the terms and conditions specified therein. Such of these employees who are entitled to the Special (Duty) Allowance or the Island (Special Duty) Allowance shall also be entitled, in addition, to the Special Compensatory Allowance(s) as admissible to them in terms of these separate orders.

Central Government employees entitled to Special Compensatory Allowances, separate orders in respect of which are yet to be issued, will continue to draw such allowances at the existing rates with reference to the "normal" pay which they would have drawn in the applicable pre-revised scales of pay but for the introduction of the corresponding revised scales till the revised orders are issued on the basis of the recommendations of the Fifth Central Pay Commission and the Government decisions thereon. The existing orders in respect of

(v) Travelling Allowance on First Appointment The existing concessions as provided in this Ministry's O.M. No. 20014/3/83-E.IV dated December 14, 1983 and further liberalised in O.M. No. 20014/16/80-E.IV/E.II(B) dated December 1, 1980, shall continue to be applicable.

(vi) Travelling Allowance for Journeys on Transfer; Road Allowage for Transportation of Personal Effects on Transfer; Joining Time with Leave The existing provisions as contained in this Ministry's O.M. No. 20014/3/83-E.IV dated December 14, 1983 shall continue to be applicable.

(vii) Leave Travel Concession In terms of the existing provisions as contained in this Ministry's O.M. No. 20014/3/83-E.IV dated December 14, 1983, the following options are available to a government servant who leaves his family behind at the old headquarters or another selected place of residence, and who has not availed of transfer travelling allowance for the family:

(a) the government servant can avail of the leave travel concession for journey to the Home Town once in a block period of two years under the normal Leave Travel Concession Rules;

(b) in lieu thereof, the government servant can avail of the facility for himself/herself to travel once in a year from the station of posting to the Home Town or the place where the family is residing and for the family restricted only to the spouse and two dependent children of age up to 18 years in respect of sons and up to 24 years in respect of daughters also to travel once in a year to visit the government servant at the station of posting.

These special provisions shall continue to be applicable.

In addition, Central Government employees and their families posted in these territories shall be entitled to avail of the Leave Travel Concession, in emergencies, on two additional occasions during their entire service career. This shall be termed as "Emergency Passage Concession" and is intended to enable the Central Government employees and/or their families [spouse and two dependent children] to travel either to the home town or the station of posting in an emergency. This shall be over and above the normal entitlements of the employees in terms of the O.M. dated December 14, 1983, and the two additional passages under the Emergency Passage Concession shall be availed of by the entitled mode and class of travel as admissible under the normal Leave Travel Concession Rules.

Further, in modification of the orders contained in this Ministry's O.M. No. 20014/16/80-E.IV/E.II(B) dated December 1, 1980, Officers drawing pay of Rs 13,500 and above and their families, i.e. spouse and two dependent children (up to 18 years in respect of sons and up to 24 years in respect of daughters) will be permitted to travel by air on Leave Travel Concession between Agartala/Aizawl/Imphal/Dimapur/Silchar in the North East and Calcutta and vice versa; between Port Blair in the Andaman & Nicobar Islands and Calcutta/Madras and vice versa; and between Kavaratti in the Lakshadweep Islands and Cochin and vice versa.

Attested
J. J.
Adm. G.

Children Education Allowance and Hostel Subsidy
Existing provisions as contained in this Ministry's O.M. No. 20014/3/80-E.IV dated December 14, 1980
and continue to be applicable. The rates of Children Education Allowance and Hostel Subsidy having been
revised in the Department of Personnel & Training O.M. No. 21017/1/97-E.IV (Allowances) dated June 12,
1997, the Allowance and Subsidy shall be payable at the revised monthly rates of Rs. 100 and Rs. 300
respectively per child.

(x) Mutation of Government Accommodation at the Last Station of Posting

The facility of retention of Government accommodation at the last station of posting by the Central Government employees posted to the specified territories and whose families continue to stay at that station is available. In terms of the orders contained in the erstwhile Ministry of Works & Housing O.M. No. 12035/24/77-Vol. VI dated February 12, 1984, as amended from time to time. This facility shall continue to be available to the eligible Central Government employees posted in the North-Eastern Region, Andaman & Nicobar Islands and Lakshadweep Islands. In partial modification of these orders, Licence Fee for the accommodation so retained will be recoverable at the applicable normal rates in cases where the accommodation is below the type to which the employee is entitled to and at one and a half times the applicable normal rates in cases where the entitled type of accommodation has been retained. The facility of retention of Government accommodation at the last station of posting will also be admissible for a period of three years beyond the normal permissible period for retention of Government accommodation prescribed in the Rules.

(x) House Rent Allowance for Employees in Occupation of Fixed Private Accommodation.

The orders contained in this Ministry's O.M. No. 1101G/1/E.II(B)/04 dated March 29, 1984, and extended in this Ministry's O.M. No. 20014/1G/09-E.IV/E.II(B) dated December 1, 1990, shall continue to be applicable.

(xi) Retention of Telephone Facility at the Last Station of Postline

As provided in this Ministry's O.M. No. 20014/1G/8&E.IV/E.11(B) dated December 1, 1988, Central Government employees who are eligible for residential telephones may be permitted to retain their residential telephone at their last station of posting, provided the rental and all other charges are paid by the concerned employees themselves.

(xii) Medical Facilities

Families and the eligible dependants of Central Government employees who stay behind at the previous stations of posting on the employees being posted to the specified territories shall continue to be eligible to avail of CGHS facilities at stations where such facilities are available. Detailed orders in this regard will be issued by the Ministry of Health & Family Welfare.

3. The President is also pleased to decide that these orders, in so far as they relate to the Central Government employees posted in the North-Eastern Region, shall also be applicable *mutatis mutandis* to the Civilian Central Government employees, including Officers of the All India Services, posted in the State.

4. These orders will take effect from August 1, 1987.

5.1 In so far as persons serving in the Indian Audit and Accounts Department are concerned, their orders shall be issued from August 1, 1997.

6. Hindi version will follow.

N. South Africa

(H.SUNDER NAJAH)
Joint Secretary to the Government of India

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All Ministries/Department of the Government of India [As per standard Distribution List]
Copy [with usual number of spare copies] forwarded to C&AG, UPSC, etc. [As per standard Endorsement List]
Copy also forwarded to Chief Secretary, Andaman & Nicobar Islands and Administrator, Lakshadweep.

Albert
J. J. Edwards

To

The Chief Engineer,
B&BBO, CWC,
Shillong.
(Through Proper Channel)

22
ANNEXURE - E

Annexure - E

Sub: Request for payment of SDA in respect of self on being initially posted to NER & having home town outside NER.

Ref: No.NEID-I/GC-2/6450-60 dt.26-8-02.

Sir,

May please refer to above mentioned office order vice which SDA of self has been stopped. In this context, it is earnestly requested to consider my plea for continuation of SDA in respect of self since I belong to a place outside the N.E. Region and posted to a station in NER on initial appointment, occasioned by direct recruitment, made All India basis. In this context, I have placed few lines to substantiate my plea alongwith supporting documents/facts legitimizing admissibility of SDA in my case.

1. That Sir, I have been directly recruited to the post of Junior Engineer which has been issued by the Central Panel and selection to the post was made through interview conducted on All India basis. I am liable to promotion on the basis of All India Common Seniority list.

2. That Sir, I have been administratively posted to N.E. Region from outside the Region as per the first posting order.

3. That Sir, as similar in the case of applicants of OA-136/2000 & OA-101/2003 (copy enclosed) who were selected and appointed on All India selection process, it is clearly mentioned at para-2 page no.5 of OA-136 that **"any official hailing from outside the NER and selected through All India selection can not be excluded from the benefit of SDA. The applicant because of the order of appointment was required to move to North Eastern Region. This movement and posting may occasion either because of transfer or posting".**

4. That Sir, as mentioned in the O.A.No.148 of 2003 (copy enclosed) the benefit of already decided court case are automatically allowed to all those similarly placed, instead of forcing all to go to Court.

5. That Sir, my payment of SDA has been discontinued in the view of the decision of Supreme Court in case of S. Vijaya Kumar and subsequent O.M. No.GIMP OM.No.II(5)/97-E-II(B) dt.29-5-2002, is not justified as it was basically a decision meant for the official belonging to NER and not for the official who are not resident of NER.

Sir, In view of the above facts, it is earnestly requested that, an early decision may be given within 30 days otherwise I will be compelled approach to the hon'ble CAT.

Yours faithfully,

28/3/05

[Nand Kishor]

Junior Engineer(HQ)
NEID-I, CWC, Silchar

Misc

Att'd
J.J.
Dated

To

The Chief Engineer,
B&BBO, CWC,
Shillong.
(Through Proper Channel)

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ANNEXURE - F

Annexure - F

Sub: Request for payment of SDA in respect of self on being initially posted to NER & having home town outside NER.
Ref: No.NEID-I/GC-2/6450-60 dt.26-8-02.
Sir,

May please refer to above mentioned office order vide which SDA of self has been stopped. In this context, it is earnestly requested to consider my plea for continuation of SDA in respect of self since I belong to a place outside the N.E. Region and posted to a station in NER on initial appointment, occasioned by direct recruitment, made All India basis. In this context, I have placed few lines to substantiate my plea alongwith supporting documents/facts legitimizing admissibility of SDA in my case.

1. That Sir, I have been directly recruited to the post of Junior Engineer which has been issued by the Central Panel and selection to the post was made through interview conducted on All India basis. I am liable to promotion on the basis of All India Common Seniority list.
2. That Sir, I have been administratively posted to N.E. Region from outside the Region as per the first posting order.
3. That Sir, as similar in the case of applicants of OA-136/2000 & OA-101/2003 (copy enclosed) who were selected and appointed on All India selection process, it is clearly mentioned at para-2 page no.5 of OA-136 that "any official hailing from outside the NER and selected through All India selection can not be excluded from the benefit of SDA. The applicant because of the order of appointment was required to move to North Eastern Region. This movement and posting may occasion either because of transfer or posting".
4. That Sir, as mentioned in the O.A.No.148 of 2003 (copy enclosed) the benefit of already decided court case are automatically allowed to all those similarly placed, instead of forcing all to go to Court.
5. That Sir, my payment of SDA has been discontinued in the view of the decision of Supreme Court in case of S. Vijaya Kumar and subsequent O.M. No.GIMF OM.No.II(5)/97-E-II(B) dt.29-5-2002, is not justified as it was basically a decision meant for the official belonging to NER and not for the official who are not resident of NER.

Sir, In view of the above facts, it is earnestly requested that, an early decision may be given within 30 days otherwise I will be compelled approach to the hon'ble CAT.

Yours faithfully,

Rajesh Kumar
[Rajesh Kumar]
02/04/05

Junior Engineer
NEISD-II, CWC, Tarangblang

O/C

Attested
Rajesh Kumar

To,

22/2/2005
The Under Secretary,
Establishment VI,
Sewa Bhavan, R.K.Puram
New Delhi
(Through proper channel)

ANNEXURE - C

Pradeep Kumar - G

Subject: Request for payment of SDA in respect of self on being initially posted to NER & having hometown outside NER.

Ref.

1. Application dated 24.09.2002 & again dated 28.11.2003 forwarded to Commission vide L.no. BBB I.D No. 4(P&C)/10/2004/19 dated 14.01.2004.
2. Application dated 10.08.2004 forwarded to Commission vide L.no. BBB I.D No. 4(P&C)/10/2004/4069-70 dated 14.01.2004.

Sir,

May please refer to my earlier requests mentioned above on above subject wherein plea for continuation of SDA in respect of self, hailing from outside the N.E. Region and on being posted to a station in NER on initial appointment, occasioned by direct recruitment, made on All India basis, has been made. In this context, I have to substantiate my plea with following supporting documents/facts legitimizing admissibility of SDA in my case.

1. That Sir, the entitlement of SDA in my case, which is the key point of my representation, is similarly placed with the applicants of OA-136/2000 & OA-101/2003 (ccpy enclosed). The applicants therein were selected and appointed on All India selection process, and similarly, I too have been recruited through direct interview conducted on All India basis. The OA- 136/2000 clearly mentioned at para-2 page No.5 that "any official hailing from outside the NER and selected through All India selection can not be excluded from the benefit of SDA. The applicant because of the order of appointment was required to move to North Eastern region. This movement and posting may occasion either because of transfer or posting".
2. That Sir, as mentioned in the OA No.148 of 2003 (copy enclosed) the benefit of already decided court case are automatically allowed to all those similarly placed, instead of forcing all to come to Court.
3. That Sir, my payment of SDA has been discontinued in the view of the decision of Supreme Court in case of S. Vijay Kumar and subsequent OM No. GIMF OM No. II(5)/97-E-II(B) dt. 29.5.2002, is not justified as it was basically a decision meant for the official belonging to NER and not for the official who are not resident of NER.
4. That Sir, in view of the above, I reiterate my request to consider genuine plea for grant of SDA. I have been requesting for last two years with substantial supportive document. The prolong delay in consideration on my genuine request has resulted in mental agony & financial losses. Sir, an early decision in this case will give a vent to my suffocating mind.

Sir, in view of the above facts, it is earnestly requested that my request for continuation of SDA and payments of arrears thereon may be granted please.

Yours faithfully,

Pradeep Kumar
(Pradeep Kumar)
J.E./NEID-II, AIZAWL.

Date: 03.03.2005
Place : Aizawl

Pradeep Kumar

0522 271547A

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Annexure - H 32

No.22012/1/2005-Estt.VI
 Government of India
 Central Water Commission

528 (N), Sewa Bhawan,
 R.K. Puram, New Delhi-66

Dated the 7th April, 2005

OFFICE ORDER

The following transfers in the grade of Junior Engineer (C&M) are hereby ordered in public interest from the date indicated against each in remarks column:

Sl. No.	Name of JEa (S/Shri)	Present Posting	Transfer to	Choice Station	Remarks
1.	S.Rajanagesh	UBD, Dibrugarh, (B&BB)	C&SRO, Coimbatore	Coimbatore	Vice Shri R. Krishnamurthy
2.	R.Krishnamurthy	HD, Chennai (C&SR)	B&BBO, Shillong		w.e.f. 15.6.05 will move first
3.	R. Srinivasan	B&BB, Shillong	C&SRO, Coimbatore	Chennai/ Coimbatore	Vice Shri V.N. Viswambaran
4.	V.N. Viswambaran	SWRD, Cochin, C&SR	B&BBO, Shillong		w.e.f. 30.6.05 will move first
5.	N. Subbiah	UBD, Dibrugarh (B&BB)	C&SRO, Coimbatore	Madurai/ Coimbatore	Vice Shri R. Bhaskaran
6.	R. Bhaskaran	HD, Chennai (C&SR), Coimbatore	B&BBO, Shillong		w.e.f. 30.6.05 will move first
7.	M. Radhakrishnan	MD, Silchar B&BB, Shillong	C&SRO, Coimbatore	Chennai/ Coimbatore	Vice Shri E.V. Bhavadasan
8.	E.V. Bhavadasan	SRD Coimbatore C&SR	B&BBO, Shillong		w.e.f. 15.7.05 will move first
9.	A. Manimaran	WGD, Nagpur, (MCN)	C&SRO, Coimbatore		Vice Shri M. Manogaran
10.	M. Manogaran	HD, Chennai, C&SR	MCO, Nagpur		w.e.f. 1.5.05 will move first

A. Manimaran
 M. Manogaran

11	K.P.R.K. Menon	M&ER, Bhubaneshwar	C&SRO, Coimbatore		Vice Shri T.T. Johy
12	T.T. Johy	CD, Bangalore, C&SR	M&ERO, Bhubaneshwar		w.e.f. 1.5.05 will move first
13	Pradeep Kumar	NEID-II, Aizawl, B&BB	NWA, Pune		Vice Shri N.P. Rajan
14	N.P. Rajan	NWA, Pune	B&BBO, Shillong		w.e.f. 1.5.05 will move first
15	P.S.N. Murthy	UBD, Dibrugarh, B&BB, Shillong	KGBO, Hyderabad	Rajamundari	Vice Shri P. Arjun Rao
16	P. Arjun Rao	UKD, Pune, KGB	B&BBO, Shillong		w.e.f. 1.5.05 will move first
17	K.J. Mohan Rao	MBD, Guwahati, B&BB	KGBO, Hyderabad	Hyderabad	Vice Shri V. Khan
18	V. Khan	LKD, Hyderabad, KGB	B&BBO, Shillong		w.e.f. 30.6.05 will move first
19	K.J.R. Reddy	UBD, Dibrugarh (B&BBO)	KGBO, Hyderabad	Kurnool	Vice Shri G.S. Murthy
20	G.S. Murthy	LGD, Hyderabad, KGB	B&BBO, Shillong		w.e.f. 15.7.05 will move first
21	G.V.R.R. Mohan Rao	HOC, BBSR M&ER	KGBO, Hyderabad		Vice Smt. P. Vijayalakshmi
22	Smt. M. Vijayalakshmi	LGD, Hyderabad, KGB	M&ERO, Bhubaneshwar		w.e.f. 1.5.05 will move first
23	T. Madhvachari	WGD, Nagpur, MCN	KGBO, Hyderabad		Vice Shri T. Madhvachari
24	T. Madhvachari	LGD, Hyderabad, KGB	MCO, Nagpur		w.e.f. 1.5.05 will move first
25	K.V.K. Kuchel	WGD, Nagpur MCN	KGBO, Hyderabad		Vice Shri M. Vijayalakshmi
26	Smt. M. Vijayalakshmi	LGD, Hyderabad, KGB	MCO, Nagpur		w.e.f. 1.5.05 will move first

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	V.K. Mohan Rao	ERD, Bhubaneshwar, M&ER	KGBO, Hyderabad		Vice Shri TVJ Rao
28	T.V.J. Rao	UKD, Pune, KGB	M&ERO, Bhubaneshwar		w.e.f. 1.5.05 will move first
29	Nand Kishore	NEID-I, Silchar, B&BB	UGBO, Lucknow	Haridwar/ Dehradun	Vice Shri D.K. Sharma
30	D.K. Sharma	HGD, Dehradun, UGBO	B&BBO, Shillong		w.e.f. 1.5.05 will move first
31	P.S. Verma	SD, Sikkim TBO	UGBO, Lucknow	Basti/ Gonda/ Gorakhpur/ Lucknow	Vice Shri Chandra Bali
32	Chandra Bali	MGD-III, Varanasi, UGB	TBO, Siliguri		w.e.f. 1.5.05 will move first
33	Ramendra Chaturvedi	MD, Silchar B&BB	UGBO, Lucknow	Lucknow	Vice Shri M.A. Khan
34	M.A. Khan	MGD-II, Lucknow, UGB	B&BBO, Shillong		w.e.f. 1.5.05 will move first
35	G.K. Prasad	MD, Silchar B&BBO	UGBO, Lucknow	Allahabad/ Varanasi	Vice Shri Ramkumar Prasad
36	Ramkumar Prasad	MGD-III, Varanasi, UGB, Lucknow	B&BBO, Shillong		w.e.f. 1.5.05 will move first
37	A.K. Singh	CD, Jammu IBO	UGBO, Lucknow		Vice Shri R.P. Nath Singh
38	R.P. Singh	MGD-I, Lucknow UGBO	IBO, Chandigarh		w.e.f. 1.5.05 will move first
39	Vivek Kapoor	PHO, Sub- Divn., Tanakpur P&I, YBO	UGBO, Lucknow		Vice Shri Ranvir Singh
40	Ranvir Singh	HGD, Dehradun UGBO	YBO, New Delhi	Other than Delhi/ NOIDA/ Faridabad	w.e.f. 1.5.05 will move first
41	Jai Govind Singh	Tapi Divn. Surat, N&TB	UGBO, Lucknow		Vice Shri D.N. Singh

Hand
J.L.
Hand

58.	Harish Chandra	YD, New Delhi, YBO	YBO other than Delhi/ NOIDA/ Faridabad		w.e.f. 1.5.05 will move first
59.	Ram Shankar	Tapi Divn. Surat, N&TB	YBO, New Delhi		Vice Shri H.N. Tiwari
60.	H.N. Tiwari	LYD, Agra, YBO	N&TBO, Vadodara		w.e.f. 1.5.05 will move first
61.	Sanjib Mishra	NEID-III, Itanagar, B&BB	LGBO, Patna	Kolkatta/ Durgapur/ Asansol	Vice Shri B.B. Nath
62.	B.B. Nath	LGD, Berhampore, LGB	B&BBO, Shillong		w.e.f. 1.5.05 will move first
63.	S.R. Das	SID, Sikkim TBO	B&BBO, Shillong	Jalpaiguri	Vice Shri D.K. Rakshit
64.	D.K. Rakshit	MID, Shillong (B&BB)	TBO, Siliguri	Sikkim	w.e.f. 1.5.05 will move first
65.	R.N. Sharma	LYD, Agra, YBO	NBO, Bhopal		Vice Shri B.S. Wadhwa
66.	B.S. Wadhwa	NBO, Bhopal	YBO, New Delhi	Other than Delhi/ NOIDA/ Faridabad	w.e.f. 1.5.05 will move first
67.	Rajesh Kumar	NEID-I, Silchar, B&BB	LGBO, Patna	Patna	Vice Shri Kamlesh Prasad
68.	Kamlesh Prasad	MGD-IV, Patna (LGB)	B&BBO, Shillong		w.e.f. 1.5.05 will move first
69.	Nabendu De	NEID-II, Aizawl B&BB	LGBO, Patna	Kolkatta/ Bardwan/ Berhampore	Vice Shri R.B.R. Verma
70.	R.B.R. Verma	MGD-IV, Patna, LGB	B&BBO, Shillong		w.e.f. 1.5.05 will move first
71.	P.C. Srivastava	SID, Sikkim, TBO	IBO, Chandigarh	Chandigarh	Vice Shri M.S. Garewal
72.	M.S. Garewal	IB, Chandigarh	TBO, Siliguri		w.e.f. 1.5.05 will move first

The Concerned Chief Engineers are requested to ensure immediate issuance of posting order of the concerned JEs within the field office as also timely

Attn
G
Ansari

29

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Implementation of the transfer order. Copy of the posting/leaving/joining order of the concerned JEs may invariably be enclosed in the enclosures at the end....

Hindi version will follow.

Usha Gandhi
 (USHA GANDHI)
 DIRECTOR (ESTT),
 PH.: 26107794

Copy to:

1. Pay & Accounts officer, CWC, New Delhi.
2. Chief Engineer, B&BB, Shillong/C&SR, Coimbatore/N&TB, Vadodara/KGB, Hyderabad/M&ER, Bhubaneshwar/UGB, Lucknow/Yamuna Basin, New Delhi/Indus Basin, Chandigarh/Narmada Basin, Bhopal/Teesta Basin, Silliguri/NWA, Pune & LGB, Patna.
3. Superintending Engineer (Coord.), B&BB, Shillong/C&SR, Coimbatore/N&TB, Vadodara/KGB, Hyderabad/M&ER, Bhubaneshwar/UGB, Lucknow/Yamuna Basin, New Delhi/Indus Basin, Chandigarh/Narmada Basin, Bhopal, Teesta Basin, Silliguri & LGB, Patna.
4. Superintending Engineer, Planning Circle, Faridabad/HOC, Guwahati/HOC, Varanasi/HOC, NOIDA/HOC, Dehradun/NEIC, Shillong/HOC, Maithon/Investigation Circle, Tadong/HOC, Bhubaneshwar/Meghna Circle, Silchar/Godavari Circle, Hyderabad..
5. Director M&A, Jammu/RD Directorate.
6. Executive Engineer, SRD, Coimbatore/CD, Bangalore/SWRD, Cochin/Hydrology Divn., Chennai/NEID-I/NEID-II/NEID-III/MBD, Guwahati/Meghna Divn., Silchar/Mahi Division, Gandhinagar/Tapi Divn., Surat/MD, Burla/MGD-I, Lucknow/MGD-II, Lucknow/MGD-III, Varanasi/LYD, Agra/UYD, New Delhi/CD, Jalpur/CD, Jammu/Narmada Division, Bhopal/P&I Div., Faridabad/SID, Sikkim/HGD, Dehradun/LKD, Hyderabad/UGD, Hyderabad/ERD, Bhubaneshwar/CD, Jaipur/MID, Shillong/UBD, Dibrugarh/MGD-IV, Patna/MGD-V, Patna/Dy. Director, NWA, Pune.

Persons concerned/Office Order.

Attn:
 J. J. B.